# **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of the Meeting NC-V due for 02.10.2008 but actually held on 16.10.2008

The Meeting No. 27/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 02.10.2008 but actually held on 16.10.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s	Nominee from AEPC
	Shahi Export P. Ltd.	
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No. 24/AMO9 dated 11.09.2008 and 25/AMO9 dated 18.09.2008 were ratified. The Agenda for individual cases for Meeting No. 26/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER

: 27/84-ALC3/2008 MEETING DATE: 02.10.2008

#### Online cases

Case No.:1/5/84-ALC3/2008	Party Name: CELEBRITY FASHIONS PVT. LTD.	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Withdrawn
HQ File :01/84/050/00071/AM09/	RLA File :04/24/040/00072/AM05/	Lic.No/Date:0410058281 14.06.2004	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 27.09.2004. In view of this case may be withdrawn from agenda.

	Case No.:2/5/84-ALC3/2008	1	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Withdrawn
$\ _2$	HQ File :01/84/050/00072/AM09/		Lic.No/Date:0410058288 14.06.2004	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 23.08.2005. In view of this case may be withdrawn from agenda.

	Case No.:3/5/84-ALC3/2008	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: withdrawn
$\begin{vmatrix} 1 \\ 3 \end{vmatrix}$	HQ File :01/84/050/00073/AM09/	RLA File :04/24/040/00074/AM05/	Lic.No/Date:0410058290 14.06.2004	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 14.12.2004. In view of this case may be withdrawn from agenda.

Case No.:4/5/84-ALC3/2008	3	I <b>I</b>	Status: Withdrawn
HO File :01/84/050/00074/AM09/	RLA File :04/24/040/00084/AM05/	Lic.No/Date:0410058443	

4	16.06.2004
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed tha
	as per R.A report this case has already been cleared by ALC. In view of this case may be withdrawn from
	agenda.

5			Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Withdrawn
	HQ File :01/84/050/00075/AM09/		Lic.No/Date:0410058444 16.06.2004	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC. In view of this case may be withdrawn from agenda.			

	Case No.:6/5/84-ALC3/2008	1	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Withdrawn
6	HQ File :01/84/050/00076/AM09/		Lic.No/Date:0410058844 24.06.2004	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 10.08.2004. In view of this case may be withdrawn from agenda.

	Case No.:7/5/84-ALC3/2008	1	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
7	HQ File :01/84/050/00077/AM09/			Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

status called for from R.A as to whether this case has been ratified by ALC or not is still awaited. It was therefore decided to remind them by D.O from Convenor, NC-V and defer the case for re-listing on 06.11.2008.

	Case No.:8/5/84-ALC3/2008	15		Status: Withdrawn
8	HQ File :01/84/050/00078/AM09/	I <b>I</b>	Lic.No/Date:0410060366 21.07.2004	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per R.A report this case has already been cleared by ALC in its meeting held on 09.09.2004. In view of this case may be withdrawn from agenda.

Case No.:22/5/84-ALC3/2008		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
HQ File :01/84/050/00092/AM09/	1	Lic.No/Date:3510020622 14.03.2007	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on repeat basis. For export of Millmade Industrial Workwear Woven Garments following inputs may be allowed as detailed below: -

- Polyester staple fibre with a wastage of 21.1% on weight on the basis of net content in the export product;
- Raw cotton with a wastage of 26% on weight on the basis of net content in the export product;
- Disperse dyes @ 2% of weight of polyester content in the export product;
- 4) Vat dyes @ 1.5% of the weight of cotton content in the export product;
- 5) Reflective band (of relevant width) net to net with accountability clause.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/23/84-ALC3/2008	11 3	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
HQ File :01/84/050/00279/AM09/	RLA File :04/24/040/00052/AM09/	Lic.No/Date:0410096140 30.05.2008	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/54/2008-09/Hosy. dated 08.10.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Men's short sleeve straight collar plaid shirt made of 100% cotton yarn dyed plaid	100% cotton yarn dyed plaid woven fabric,	
woven fabric, GSM-125+/- 10% (Style No. HW8-485)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:15/23/84-ALC3/2008			Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Rejected		
	HQ File :01/84/050/00272/AM09/		Lic.No/Date:0210113394 10.06.2008			
$\parallel_{11}$	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that					

firm have failed to furnish information/documents called for by DGFT vide letter dated 29.09.2008. The Committee was therefore constrained to reject the case.

RLA may take suitable consequential action accordingly.

10

Case No.:4/15/84-ALC3/2008	Party Name: CHELSEA MILLS	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
HQ File :01/84/050/00177/AM09/	RLA File :05/24/040/00212/AM09/	Lic.No/Date:0510222991 27.06.2008	

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as 2008 as detailed below: -

Decision: The Committee considered the case as per agenda and decided to ratify the adviper written comments of DC (MSME) vide their U.O No. 37 (5)/59/2008-09/Hosy. dated 15.10				
Export Product	Import Item	Qty. allowed		
Women's pant made of 98% cotton 2% spandex fabric,	98% cotton 2% spandex fabric, GSM-195+/-10%	2.90 Sq mtrs/Pc		
GSM-195+/-10% (Style No. 193040)	65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	0.35 Sq mtrs/Pc		
	Snap Fastners	Net to net with accountability clause.		
	Zip Fastners	Net to net with accountability clause.		
	Non woven fusible interlining	0.25 Sq mtrs/Pc		
	Poly bags	Net to net with accountability clause.		
Women's pant made of 98% cotton 2% spandex fabric,	98% cotton 2% spandex fabric, GSM-250+/-10%	2.88 Sq mtrs/Pc		
GSM-195+/-10% (Style No. 9451, 9479, 9465 & 9478)	100% cotton dyed fabric, GSM- 255+/-10%	0.33 Sq mtrs/Pc		
	Snap Fastners	Net to net with accountability clause.		
	Zip Fastners	Net to net with accountability clause.		
Non woven fusible interlining		0.25 Sq mtrs/Pc		
	Poly bags	Net to net with accountability clause.		
Women's pant made of 98% cotton 2% spandex fabric,	100% cotton dyed fabric, GSM- 255+/-10%	2.70 Sq mtrs/Pc		

||12

(Style No. 9496)	100% cotton printed fabric, GSM-116+/-10%	0.27 Sq mtrs/Pc
	Zip Fastners	Net to net with accountability clause.
	Non woven fusible interlining	0.35 Sq mtrs/Pc
	Poly bags	Net to net with accountability clause.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/15/84-ALC3/2008	Party Name:FASHION ACCESSORIES	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Rejected		
	HQ File :01/84/050/00178/AM09/ RLA File :05/24/040/00182/AM09/ Lic.No/Date:0510222993 27.06.2008					
13	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that firm have neither provided measurement of export items nor indicated the characteristics of imported silk fabric in export. They have only submitted CAD. In view of this Committee was constrained to maintain the status quo in this case. Hence, rejected the request of the firm.  Firm may be informed accordingly.					

Case No.:15/17/84-ALC3/2008 Party LTD		- 11-15   - 11-11-11-11-11-11-11-11-11-11-11-11-1		Status: Withdrawn
14	HQ File :01/84/050/00201/AM09/		Lic.No/Date:0510223844 15.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by ALC in its meeting held on 25.09.2008. In view of this case may be withdrawn from agenda.

Case No.:14/17/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
HQ File :01/84/050/00200/AM09/	RLA File :05/24/040/00251/AM09/	Lic.No/Date:0510223820 15.07.2008	Defer Date:02.10.2008

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below: -

S.	Export Product	Import Item	Qty. allowed
No			-
1	Infants boys overall made of 100% cotton uncut corduroy dyed woven fabric, GSM-200+/10% (Style No. GAP 603836)	corduroy dyed woven fabric, GSM-	3450 Sq mtrs.
2	Girls floral top made of 100% cotton printed woven fabric, GSM-106+/10% (Style No. GAP 604489)	woven fabric, GSM-	11875 Sq mtrs.

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/19/84-ALC3/2008

Party Name: SUBBAROW APPARELS.

Meet No/Date:27/84-ALC3/2008

Status: Rejected

15

		02.10.2008	
HQ File :01/84/050/00231/AM09/		Lic.No/Date:0410097618 29.07.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DC (MSME) vide letter dated 11.09.2008. The Committee was therefore constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:6/19/84-ALC3/2008	1 -	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
HQ File :01/84/050/00235/AM09/	1	Lic.No/Date:0510224899 01.08.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below: -

111	S. Export Product	Export	Import item	Qty. allowed
	98% Cotton 2% Spandex stretch denim womens long jeans (Style No. 3027 & 3009)	Qty. 9860 Pcs.	1. 98% cotton 2% spandex stretch denim fabric GSM 345+/-10 2.100% cotton dyed fabric lining GSM 168+/-10% 3.Non woven fusible interlining 4. Zip Fastners 5. Snap Fastners 6. Rivets	1) 2.82 Sq. Mtrs./Pc 2) 0.35 Sq. Mtrs/Pc. 3) 0.30 Sq mtrs./Pc 4) 1 No. 5) 1 Set 6) 5 sets 7) 300 gms/pc
	2. 69% cotton 29% polyester 2% Spandex stretch yarn dyed womens long pants (Style No. 3068)	3691 Pcs.	7. Pumice stones 8. Poly Bags 1.69% cotton 29% polyester 2% Spandex stretch yarn dyed fabric GSM 205+/-10%. 2. 100% Cotton dyed fabric GSM 168+/-10% 3. Zip Fastners 4.Non woven fusible interning	7) 300 gms/pc 8) 2 Nos. 1) 2.63 Sq mtrs./Pc 2) 0.35 Sq.Mtrs/Pc 3) 1 No. 4) 0.30 Sq mts/Pcs 5) 2 Nos.

			5. Poly bags	
3.	65% cotton 33% polyester 2% Spandex	2475 Pcs	1. 65% cotton 33% polyester 2% Spandex yarn dyed stretch fabric GSM	1) 2.63 Sq mtrs./Pc
	yarn dyed womens long		175+/-10%.	2) 0.35 Sq.Mtrs/Pc
	pants (Style No. 3082)		2. 100% Cotton dyed fabric GSM	3) 1 No.
	panes (sey it inc. 2 a 2)		168+/-10%	4) 2 Nos.
			3. Zip Fastners	5) 0.30 Sq mts/Pcs
			4. Snap Fastners	6) 2 Nos.
			5. Non woven fusible interning	0) 2 1105.
			6. Poly bags	
4	98% cotton 2% Spandex	4525 Pcs	1. 98% cotton 2% Spandex dyed	1) 2.90 Sq mtrs./Pc
	stretch womens long	10 20 2 32	stretch fabric GSM 250+/-10%.	-)> +
	boot cut jeans (Style No.		2. 100% Cotton dyed fabric GSM	2) 0.35 Sq.Mtrs/Pc
	9478,9479 & 9451)		168+/-10%	3) 0.27 Sq mts/Pcs
			3. Non woven fusible interning	4) 1 No.
			4. Zip Fastners	5) 2 Nos.
			5. Snap Fastners	6) 300 gms/pc
			6. Pumice stone	7) 300 mts./Pc
			7. Polyester thread of relevant width	8) 2 Nos.
			8. Poly bags	
5	100% cotton dyed	20080 Pcs	1. 100% cotton dyed fabric GSM	1) 2.90 Sq mtrs./Pc
	womens cargo pants		168+/-10%.	
	(Style No. 9526)		2. 100% Cotton printed fabric GSM	2) 0.20 Sq.Mtrs/Pc
			115+/-10%	,
			3. 100% Cotton dyed fabric GSM	3) 0.35 Sq mts/Pcs
			168+/-10%	4) 0.30 Sq mts/Pcs
			4. Non woven fusible interning	5) 1 No.
			5. Zip Fastners	6) 2 Nos.
			6. Poly bags	7) 300 mts./Pc
			7. Polyester thread of relevant width	8) 300 gms/pc
			8. Pumice stone	
6	100% cotton dyed	16125 Pcs	1. 100% cotton dyed fabric GSM	1) 2.39 Sq mtrs./Pc
	womens long cargo		168+/-10%.	
	Bermuda (Style No.		2. 100% Cotton printed fabric GSM	2) 0.16 Sq.Mtrs/Pc
	9530)		115+/-10%	
			3. 100% Cotton dyed fabric GSM	3) 0.35 Sq mts/Pcs
			168+/-10%	4) 0.30 Sq mts/Pcs
			4. Non woven fusible interning	5) 1 No.
			5. Zip Fastners	6) 2 Nos.
			6. Poly bags	7) 300 mts./Pc
[			7. Polyester thread of relevant width	8) 300 gms/pc
			8. Pumice stone	
	GSM shall match on both side of			•
I he l	K.A shall be advised to take nec	essary action s	ubject to compliance of other usual condit	ions.

Case No.:1/23/84-ALC3/2008	1 3	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
HQ File :01/84/050/00258/AM09/	RLA File :05/24/040/00333/AM09/	Lic.No/Date:0510225783 19.08.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below: -

	S.	Export Product	Export	Import Item	Qty. allowed
	No		Qty.		
	1	98% Cotton 2%	36825	1. 98% Cotton 2%	1) 2.60 Sq.
		Spandex stretch	Pcs.	Spandex stretch dyed	Mtrs./Pc
		womens boot		fabric, GSM 195+/-10	
		cut Pants		2.100% cotton printed	2) 0.20 Sq.
		(Style No.		fabric, GSM 115+/-10%	Mtrs/Pc.
		9545, 9540 &		3. 100% cotton dyed	3) 0.35 Sq
		9539)		fabric, GSM 168+/-10%	mtrs./Pc
				4. Non woven fusible	4) 0.30 Sq
3				interlining	mtrs./Pc
				5 Zip Fastners	5) 1 No.
				6. Polyester thread of	' '
				relevant width	mtrs./Pc
				7. Pumice stones	7) 300 gms/pc
	2.	98% Cotton 2%		1. 98% Cotton 2%	' '
		Spandex stretch	Pcs.	Spandex stretch dyed	mtrs./Pc
		dyed womens		fabric, GSM 250+/-10	
		Pants		2. 100% cotton dyed	2) 0.35
		(Style No.		fabric, GSM 168+/-10%	Sq.Mtrs/Pc
		9451, 9465)		3. Snap fastners	3) 2 No.
				4. Zip Fastners	4) 1 No.
				5. Non woven fusible	· /
	<u> </u>			interlining	mts/Pcs

			6. Pumice stones	6) 300 gms/pc
The	GSM shall match on	both side	of export and import.	
The	The R.A shall be advised to take necessary action subject to compliance of			
othe	usual conditions.		•	·

	Case No.:2/23/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred	
19	HQ File :01/84/050/00259/AM09/	RLA File :35/24/040/00031/AM09/	Lic.No/Date:3510024475 21.08.2008	Defer Date:06.11.2008	
III .	Decision: The Committee considered the case as per Agenda and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 06.11.2008.				

	Case No.:5/23/84-ALC3/2008	Party Name: ARRA GARMENTS,	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Rejected		
	HQ File :01/84/050/00262/AM09/	RLA File :32/24/040/00021/AM09/	Lic.No/Date:3210038621 22.08.2008			
20	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that firm have neither provided measurement of export items nor CAD/CAM/Laymarker. They have only submitted sketch. In view of this Committee was constrained to reject the case.					
	RLA may take suitable consequential action accordingly.					

Case No.:10/23/84-ALC3/2008		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
	EAI OKIS(INDIA) I VI.LID.	02.10.2006	

	HQ File :01/84/050/00267/AM09/	RLA File :05/24/040/00331/AM09/	Lic.No/Date:0510226081 25.08.2008	
21	Decision: The Committee consitechnical authorities present in t			
	allowing 5% wastage on import i			
	product.			
	The GSM shall match on both side	e of export and import.		
	The R.A shall be advised to take r	necessary action subject to co	mpliance of other usual conditi	ons.

	Case No.:11/23/84-ALC3/2008	Party Name: A.S.MARIMUTHU	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved			
22	HQ File :01/84/050/00268/AM09/   RLA File :35/24/040/00033/AM09/   Lic.No/Date:3510024493   25.08.2008						
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as applied by the firm with condition that Dyes and Chemicals as inputs against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.  The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.						

	Case No.:20/23/84-ALC3/2008	1	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
23	HQ File :01/84/050/00277/AM09/	1		Defer Date:06.11.2008
$\parallel^{23}$	D TI O		10 0 1 1	·

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for

	II I	Party Name:SWESENVA MERCH X (PROP: C. SENTHIL KUMAR)	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Approved
	HQ File :01/84/050/00282/AM09/		Lic.No/Date:3210038668 28.08.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with 10% wastage on the item of import or as applied by the firm whichever is lower.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/27/84-ALC3/2008		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: approved
HQ File :01/84/050/00314/AM09/		Lic.No/Date:0510227906 22.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S.	Export	Export	Import Product	Import Qty.
No	Product	Qty.		
1	Girls Skirts (Style No. 2W0264)	18580 Pcs.	100% Cotton dyed fabric, GSM 58+/-10%	1.47 Sq. Mtrs./Pc
2.	Ladies Jacket (Style No. 9451, 9465)	31400 Pcs.	98% Cotton 2% Spandex fabric, GSM 260+/-10	3.23 Sq mtrs./Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/27/84-ALC3/2008	Party Name: VISHVESVARA ENTERPRISES	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
26	HQ File :01/84/050/00315/AM09/		Lic.No/Date:0310487239 22.09.2008	Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file wherein similar case of the firm has been ratified. It was decided to defer the case for re-listing on 06.11.2008.

		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Rejected
HQ File :01/84/050/00316/AM09/		Lic.No/Date:0910035349 22.09.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that the nexus cannot be established between the export product and import item mentioned in this case since 100% cotton grey fabric cannot be made after blending of yarn. Further, copy of application has also been not received. In view of this Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Transferred
HO File :01/84/050/00317/AM09/	RLA File ·11/24/040/00039/AM09/	Lic No/Date:1110018488	

$\ _{28}$	23.09.2008	
H	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed to export import items fall within the purview of NC-VII. It was therefore decided to transfer the case to DES Section for their necessary action.	- 11

	Case No.:5/27/84-ALC3/2008		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Transferred
29	HQ File :01/84/050/00318/AM09/	RLA File :11/24/040/00040/AM09/	Lic.No/Date:1110018489 23.09.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that			

export import items fall within the purview of NC-VII. It was therefore decided to transfer the case to DES-VII Section for their necessary action.

Case No.:6/27/84-ALC3/2008	1	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Rejected
HQ File :01/84/050/00319/AM09/	II I	Lic.No/Date:3510024718 23.09.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that the nexus cannot be established between the export product and import item mentioned in this case since cotton grey fabric cannot be made after blending of yarn. Further, copy of application has also been not received. In view of this Committee was constrained to reject the case.

## RLA may take suitable consequential action accordingly.

	Case No.:7/27/84-ALC3/2008	1 - 7	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
31	HQ File :01/84/050/00320/AM09/		1	Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 06.11.2008.

	Case No.:8/27/84-ALC3/2008	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
32	HQ File :01/84/050/00321/AM09/	Lic.No/Date:3210038818 23.09.2008	Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 06.11.2008.

	Case No.:9/27/84-ALC3/2008	-	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
33	HQ File :01/84/050/00322/AM09/			Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 06.11.2008.

Case No.:10/27/84-ALC3/2008	Party Name: ASHIMA DYECOT LTD.	Meet No/Date:27/84-ALC3/2008	Status: Case Added
		02.10.2008	

HQ File :01/84/050/00323/AM09/ RLA File :08/24/040/00140/AM09/	Lic.No/Date:0810074949 24.09.2008	Defer Date:
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Decision: The Committee considered the case as per agenda along with other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization lissued in this case as detailed below:-

l——							
S.	Export	Export	Import Product	Import Qty.			
No	Product	Qty.					
1	Cotton bleached fabric with lycra	33806.677 Kgs	<ol> <li>grey cotton fabric with lycra</li> <li>Silicon emulsion</li> <li>Optical whitening agent</li> </ol>	<ol> <li>Net to net with accountability clause.</li> <li>338 Kgs</li> <li>169 Kgs</li> </ol>			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:11/27/84-ALC3/2008		Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
35	HQ File :01/84/050/00324/AM09/	RLA File :05/24/040/00412/AM09/		Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await the same and defer the case for re-listing on 06.11.2008.

	Case No.:12/27/84-ALC3/2008	1 ,	Meet No/Date:27/84-ALC3/2008 02.10.2008	Status: Deferred
36	HQ File :01/84/050/00325/AM09/		1	Defer Date:06.11.2008

Decision: The Committee considered the case as per agenda and observed that team of officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida has already visited the unit of the applicant firm and report is under preparation. Hence, it was decided to defer the case for re-listing on 06.11.2008.

#### Manual cases

Case No. 360	M/s Turel Garments, Mumbai		
NC27/09 dt. 02.10.2008	F.NO.1/84/50/91/AM07-DES-V		
Ratification of input output	t norms in respect of Advance Authorization		
No.0310382245 dt. 30.05.2006	6 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of TC, Mumbai conveyed vide their letter dated 31.07.2006 as detailed below: -

S.	Export Product	Import Item	Qty. allowed
No			
1	Ladies Dress	100% silk fabric greige	4.50 Sq mtrs/Pc
2	Ladies Blouse	100% silk fabric greige	2.45 Sq mtrs/Pc
3	Ladies Skirts	100% silk fabric greige	3.15 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. The firm may also be advised to mention style No. invariably for the export product in future.

Case No. 361	M/s Uniworth Textiles Ltd,. Kolkata
NC27/09 dt. 02.10.2008	F.NO.1/84/162/647/AM08-DES-V
Ratification of input out	ut norms in respect of Advance Authorization

No.0210103162 dt. 16.08.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per revised written comments of TC, Mumbai conveyed vide their letter dated 13.08.2008 as detailed below: -

S.	Export Product	Quantity	Import Item	Qty. allowed
No				
1	All wool undyed fabrics	1 Kg	All wool undyed yarn	1.040 kg
2	Polywool undyed fabrics	1 Kg	Polywool undyed yarn	1.040 kg

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 362	M/s Riding House, Kanpur		
NC27/09 dt. 02.10.2008	F.NO.1/84/50/143/AM09-DES-V		
Ratification of input output	t norms in respect of Advance Authorization		
No.0610013467 dt. 02.06.20	08 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that firm have not given the bifurcated Qty. of export item i.e 100% Polyester and Nylon fabric (separately), in absence of which it is not possible to compute the requirement of inputs. In view of this Committee was constrained to maintain rejection in this case.

Firm may be informed accordingly.

Case No. 363	M/s Parveen Kumar Hosiery Ludhiana		
NC27/09 dt. 02.10.2008	F.NO.1/84/162/771/AM06-DES-V		
Ratification of input output	norms in respect of Advance Authorization No.		
3010044937 dt. 29.11.2005	<ul><li>under Para 4.7 of HBP (Vol1) 2004-2009.</li></ul>		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that unless applicant firm give the specific description of export product alongwith item-wise wastage at each stage with justification thereon, it is not possible to compute the requirement of inputs. In view of this Committee was constrained to maintain rejection in this case.

Firm may be informed accordingly.

Case No. 364	M/s Loyal Textiles Mills.			
NC27/09 dt. 02.10.2008	F.NO.1/84/50/125/AM09-DES-V			
Refixation of input output	norms in respect of Advance Authorization			
No.3510023572 dt. 23.05.20	08 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and relevant file handed over to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 06.11.2008.

Case No. 365	M/s Chelsea Mills Ltd.
NC27/09 dt. 02.10.2008	F.NO.1/84/162/318/AM08-DES-V

Ratification of input output norms in respect of Advance Authorization No.0510221307 dt. 30.05.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on as detailed below:

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S. No	Export Product	Export Qty.	Import item	Qty. allowed
1	100% Cotton denim womens boot cut jeans	5500 Pcs.	1. 100% cotton denim fabric GSM 340+/-10	1) 2.63 Sq. Mtrs./Pc
	(Style No. 3026 & 3059)		2.100% cotton dyed fabric lining GSM 200+/-10%	2) 0.35 Sq. Mtrs/Pc.
			3. Polyester bags	3) 2 Nos.
			<ul><li>4. Zip Fastners</li><li>5. Snap Fastners</li></ul>	4) 1 Set 5) 8 sets
			6. Pumice stones	6) 300 gms/pc
2.	98.5% cotton 1.5% Spandex stretch denim womens boot cut long	6536 Pcs.	1.98.5% cotton 1.5% Spandex stretch denim fabric GSM	1) 3.05 Sq mtrs./Pc
	jeans (Style No. 208078491,207078491 & 210078491)		375+/-10%. 2. 65% Polyester 35% Cotton dyed lining fabric GSM 105+/-10% 3. Snap Fastners 4. Rivets 5. Zip fastners 6. Polyester bags 7. Pumice stones	2) 0.30 Sq.Mtrs/Pc 3) 1 No. 4) 6 Nos. 5) 1 No. 6) 3 Nos. 7) 300 gms/pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other

usual conditions.

Case No. 366	M/s Richa & Com., New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/50/485/AM06-DES-V
Ratification of input outpu	t norms in respect of Advance Authorization
No.0510168806 dt. 19.10.20	05 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/57/2008-09/Hosy. dated 08.10.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Ladies Capri made of 100% cotton yarn dyed woven fabric, GSM-95+/-10%	,	2.45 Sq mtrs/Pc

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 367	M/s R.B.R. Garments (P) Ltd. Tirupur.
NC27/09 dt. 02.10.2008	F.NO.1/84/162/1138/AM08-DES-V
Re-fixation of input output	norms in respect of Advance Authorization
No.3210036958 dt. 27.12.20	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting observed that there is no justification for review this case as there is no new additional ground. In view of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 368	M/s Texport Fashions, New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/162/274/AM09-DES-V
Ratification of input output	ut norms in respect of Advance Authorization
No.0510107131 dt. 30.10.20	003 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per Agenda and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 06.11.2008.

Case No. 369	M/s Loyal Textiles Mills Ltd.
NC27/09 dt. 02.10.2008	F.NO.1/84/162/926/AM08-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.35022041 dt. 25.10.2007	7 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and relevant file handed over to the representative of DC (MSME) for their examination and comments. It was decided to defer the case for relisting on 06.11.2008.

Case No. 370	M/s Nath Bros., Exim International Ltd., New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/162/186/AM09-DES-V
Re-fixation of input output	norms in respect of Advance Authorization
No.0510103192 dt. 23.09.2002	2 and 0510139156 dt. 28.09.2004

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that case is under examination of R.O, TC, Noida, who had to visit the unit of the firm. It was therefore decided to remind them and defer the case for re-listing on 06.11.2008.

Case No. 371	Ref. received from Noida Special Economic Zone
NC27/09 dt. 02.10.2008	F.NO.1/84/162/311/AM09-DES-V
Fixation of input output norms for Bath Mats Bedding.	

Decision: The Committee considered the case as per agenda along with other relevant papers and observed that case is under examination of DC (MSME). It was decided to defer the case for re-listing on 30.10.2008.

Case No. 372	Ref. received from Additional Commissioner of
	Customs, New Delhi
NC27/09 dt. 02.10.2008	F.NO.1/84/50/27/AM01-DES-V
Clarification regarding eligibility of Quilts under DEPB Scheme, S.No.72 – Textiles.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to recommend the case to DEPB Committee for their clarification alongwith complete relevant information.

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